

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.142 of 2013 & I.A. Nos.207 & 208 of 2013 and
Appeal No. 168 of 2013 & I.A. No.241 of 2013

Dated : 28th February, 2014

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of:

Appeal No.142 of 2013 & I.A. Nos.207 & 208 of 2013

M/s Mawana Sugar Ltd. ... Appellant(s)
Versus
Punjab State Electricity Regulatory
Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv
Ms. Shikha Ohri
Ms. Ruth Elwin for R-1

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-2

Appeal No. 168 of 2013 & I.A. No.241 of 2013

M/s Bansal Alloys & Metals (P) Ltd. & Ors. ... Appellant(s)
Versus
Punjab State Electricity Regulatory
Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) :

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-2

Mr. Dhananjay Baijal for R-3

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(2)

ORDER

In Appeal No. 168 of 2013 & IA-241 of 2013, the learned counsel makes appearance on behalf of the Respondent No.3, the State Government. He seeks some time to file the reply. Accordingly, he is directed to file the reply on or before 14.3.2014 after serving copy on the other side.

Post both the matters for further hearing on **24th March, 2014.**

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member

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